

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.111
C.P.(IB)/243(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Raj Radhe Finance Ltd

.....Applicant

V/s

Savalia Cotton Ginning and Pressing Pvt Ltd

.....Respondent

Order delivered on: 17/05/2023

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pratik Thakkar, Adv.

For the Respondent : Mr. Randhir Rajpurohit, Adv.

ORDER

Learned Counsel for the financial creditor and corporate debtor appears.

We have heard both the Counsel. Learned Counsel for the corporate debtor submits that they admit the debt and default as they are unable to repay.

Learned Counsel for the financial creditor has filed additional affidavit along with the certain documents on 16.05.2023 which is taken on record.

The order is reserved.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

SHAMMI KHAN
MEMBER (JUDICIAL)